NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 47/(MAH)/2015

CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES:

M/s. Darvesh Bussa Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act 2013.

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<u>Common Order</u> <u>CP No.47/74(2)/NCLT/MB/MAH/2015</u> <u>CP No.40/74(2)/NCLT/MB/MAH/2015</u>

The Professional appearing on behalf of the Applicant Company submits that the cause of action for filing this Application has already covered been by the Circular dated 30.3.2015 issued by MCA, at request of the parties, the same is hereby dismissed as infructuous.

sd/-B.S.V. PRAKASH KUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)